



Ministry of Personnel, Public Grievances & Pensions

# Functioning of the Benches of the Central Administrative Tribunal will remain suspended till 03.05.2020.

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It must be recalled that in the press note issued on 14.04.2020, it was mentioned that the possibility of functioning of the Benches of the Central Administrative Tribunal would be examined after 20.04.2020, depending upon the decision which the government may take as regards the lockdown.

The government announced the relaxation of conditions of lockdown in respect of certain activities. They are aimed at ensuring the transport and supply of essential commodities and in particular food grains; apart from the measures to provide livelihood to the poorer sections. The offices are permitted to function in a highly restricted manner without permitting entry of, or any physical contact with, the public in general.

The information received so far has also revealed that the High Courts are not functioning and exceptional cases are dealt with through video conferencing. In almost all places, the Benches are located at hotspots. The representatives of Bar have also expressed their difficulty in filing or pursuing the cases in this situation.

It is therefore decided that the functioning of, and hearing in, the Benches of the Central Administrative Tribunal shall remain suspended till 03.05.2020. The feasibility of working on certain days already declared as holidays or vacation shall also be considered once the functioning begins.

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VG/SNC

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